

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 800 of 2020

IN THE MATTER OF:

Rishima SA Investments LLC

...Appellant

Versus

**Sarga Hotels Pvt. Ltd. & Ors.
Through Its Resolution Professional
Ms. Savita Agarwal**

...Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Ms. Rhea Verma and Mr. Rajul Jain,
Advocates.**

**For Respondents: Mr. Rishav Banerjee and Mr. Rajarshi Banerjee,
Advocates with Ms. Savita Agarwal, RP for R-1.
Mr. Krishnendu Datta, Sr. Advocate with Mr. Arijit
Mazumdar and Mr. Shambo Nandy, Advocates for R-2.
Mr. Joy Saha, Sr. Advocate with Mr. Aishwarya Kr.
Awasthi, Advocate for R-3.
Mr. Ramji Srinivasan, Sr. Advocate with Mr. Aditya
Marwah, Mr. Shivkrit Rai, Mr. Raunak Dhillon and Ms.
Isha Malik, Advocates for Intervenor.**

With

Company Appeal (AT) (Insolvency) No. 892 of 2020

IN THE MATTER OF:

Shristi Infrastructure Development Corporation Ltd.

....Appellant

Vs

**Sarga Hotels Pvt. Ltd.
Through its Resolution Professional
Ms. Savita Agarwal & Ors.**

....Respondents

Present:

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Arijit
Mazumdar and Mr. Shambo Nandy, Advocates.**

**For Respondents: Mr. Rishav Banerjee and Mr. Rajarshi Banerjee,
Advocates with Ms. Savita Agarwal, RP for R-1.
Mr. Joy Saha, Sr. Advocate with Mr. Aishwarya Kr.
Awasthi, Advocate for R-2.
Mr. Rajshekhar Rao, Ms. Rhea Verma and Mr. Rajul
Jain, Advocates for R-3.**

ORDER
(Through Virtual Mode)

22.02.2021: Shri Krishnendu Datta, Advocate representing Respondent No. 1 in Company Appeal (AT) (Insolvency) No. 800 of 2020 and Appellant in Company Appeal (AT) (Insolvency) No. 892 of 2020 submits that on account of his personal difficulty he would not be able to argue today.

Let these appeals be listed 'for hearing' on **1st March, 2021** before Court No. II on top of the list.

Shri Ramji Srinivasan, learned senior counsel submits that I.A. No. 289 of 2021 has been filed on behalf of 'Yes Bank' seeking impleadment as party respondent. Same may be listed alongwith the appeals before the Bench.

Written submissions if not filed by learned counsel of any of the parties may be filed before the date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc